

**GOVERNMENT OF INDIA
DRINKING WATER AND SANITATION
LOK SABHA**

STARRED QUESTION NO:534
ANSWERED ON:30.04.2015
DRINKING WATER AND SANITATION PROJECTS
Noor Smt. Mausam

Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

- (a) the details of on-going works/ projects under Drinking Water and Sanitation Schemes (DWSS);
- (b) whether the Government is aware of the delays and incomplete works under the Drinking Water and Sanitation Schemes in various States including West Bengal;
- (c) if so, the details thereof, State/UTwise and the reasons therefor; and
- (d) the corrective action taken by the Government in this regard?

Answer

MINISTER FOR DRINKING WATER AND SANITATION (SHRI BIRENDER SINGH)

(a) to (d) A Statement is laid on the table of the House.

Statement referred to in the reply to Lok Sabha Starred Question No. 534 (14th Position) due for answer on 30/04/2015.

(a) The details of on-going works/ projects under Drinking Water Schemes is given at Annexure-I. Under Swachh Bharat Mission, the projects are sanctioned taking district as unit. Currently the projects are under implementation in 627 districts. The State/UT wise list of number of district projects sanctioned is at Annexure II.

(b) Yes, Madam.

(c) The details of incomplete works under drinking water schemes in various States including West Bengal is given at Annexure-III. The delay in the implementation of rural water supply schemes is due to many factors such as long procurement processes, multi-village schemes which require more time for completion, preparatory activities and mobilization clearances, approvals etc.

(d) To ensure timely completion of projects taken up by the States , the Ministry monitors the progress of implementation of projects/schemes through online IMIS , holds conferences with the State Secretaries, conducts State-wise regional review meetings and video conferences periodically in which implementation status of schemes is reviewed. Further, Ministry requires the States to certify that (a) they are giving priority to the unfinished works and (b) all the schemes approved by the State Level Scheme Sanctioning Committee (SLSSC) in the past six months ago are taken for implementation.